PUBLIC ANNOUNCEMENT FOR THE ATTENTION OF THE EQUITY SHAREHOLDERS OF
MYSORE CEMENTS LIMITED

This announcement ("Second Corrigendum to the Public Announcement") is in continuation of, and should be read in conjunction with, the Public Announcement dated July 21, 2006, which was published on July 22, 2006, (the "Public Announcement"), the Revised Public Announcement published on August 18, 2006 ("Revised Public Announcement") and the Corrigendum to the Public Anouncement published on September 5, 2006, issued by Ambit Corporate Finance Private Limited as the Manager to the Offer on behalf of Cementrum I B.V. (hereinafter referred to as the "Acquirer"/"CIBV") and HeidelbergCement AG ("HCAG" / the "Person Acting in Concert" / "PAC") to the shareholders of Mysore Cements Limited ("MCL" or the "Target Company") regarding the Offer. The shareholders of MCL may please note the following:

SEBI vide letter dated November 30, 2006, (the "SEBI Observation Letter") has issued its observations in terms of the proviso to Regulation 18(1) of the SEBI Takeover Code on the draft Letter of Offer submitted to SEBI on August 4, 2006, inter-alia stating as follows:

> "In the facts of the instant case, the payment of non compete fee to the selling promoters does not appear to be justified and thus you are advised to revise the offer price after including the payment of non compete fee (per share) in the negotiated price (per share), as the negotiated price is highest among all the parameters under Regulation 20. Accordingly, suitably carry out the consequential changes in the letter of offer."

The Acquirer, being aggrieved with the above direction, is preferring an appeal before the Securities Appellate Tribunal seeking to set aside the above direction contained in the SEBI Observation Letter.

Further developments in the matter would be announced by way of an announcement in the newspapers where this Second Corrigendum to the Public Announcement and the previous announcements mentioned above, have been published.

This Second Corrigendum to the Public Announcement would also be available on the SEBI website **http://www.sebi.gov.in**.

Terms used but not defined in this Second Corrigendum to the Public Announcement shall have the same meaning as assigned in the Public Announcement, Revised Public Announcement and Corrigendum to the Public Announcement.

CIBV and HCAG represented by their respective Board of Directors accept full responsibility for this Second Corrigendum to the Public Announcement and also for fulfilling their obligations as laid down in the SEBI Takeover Code.

Issued by the Manager to the Offer	**On behalf of**
Ambit **Ambit Corporate Finance Private Limited** Ambit RSM House, 449, Senapati Bapat Marg, Lower Parel, Mumbai - 400 013 Tel: +91-22-39821819 Fax: +91-22-39823020 Contact Person: Mr. Kashyap Choksi E-mail: mclopenoffer@ambitpte.com	HEIDELBERGCEMENT **Cementrum I B.V.** Sint Teunislaan 1, 5231 BS ' s-Hertogenbosch, The Netherlands. **HeidelbergCement AG** Berliner Strasse 6, 69120 Heidelberg, Germany.

Date : December 5, 2006
Place : Mumbai

HANMER-M-105